



2026:AHC-LKO:14332-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 1879 of 2026

Ramashankar Singh

.....Petitioner(s)

Versus

U.P. Real Estate Regulatory Authority Thru.
Secy. Lko. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s) : Navneet Yadav, Mohd. Yasir,
Rishabh Pandey
Counsel for Respondent(s) : Shobhit Mohan Shukla, C.S.C.

Court No. - 1

**HON'BLE RAJAN ROY, J.
HON'BLE ABDHESH KUMAR CHAUDHARY, J.**

1. Vakalatnama filed today by Shri Jai Prakash Mishra, Advocate on behalf of respondent No.1 is taken on record.
2. Heard learned counsel for the petitioner, learned Standing Counsel for the State-respondents and Shri Jai Prakash Mishra, learned counsel for U.P. Real Estate Regulatory Authority.
3. By means of this petition, a prayer has been made to direct the District Magistrate, Lucknow to execute the recovery certificate dated 27.05.2025 issued by the Secretary, U.P. Real Estate Regulatory Authority for recovery of the amount of Rs.20,37,679/- from respondent no.4.
4. In para 21 of the writ petition, it has categorically been stated by the petitioner that no appeal has been filed against the order dated 10.01.2025 passed by the U.P. Real Estate Regulatory Authority, pursuant to which recovery certificate dated 27.05.2025 was issued.
5. In view of the aforesaid, this petition is **disposed of** finally with direction to the District Magistrate, Lucknow to execute the recovery certificate dated 03.09.2024 within a period of three

months from the date a certified copy of this order is furnished before him, unless there is any legal impediment in this regard in which case he shall inform the petitioner in writing within the aforesaid period.

**February 23,
2026**

-Piyush-

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)